

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI B.R. BASKARAN, ACCOUNTANT MEMBER AND
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

ITA NO.5071/MUM/2019
Assessment Year :2013-14

Patel Hydro Power Private Limited,
Patel Estate, Off SV Road,
Jogeshwari West, Mumbai – 400 102
PAN: AAFCP-8046-F - Appellant

Vs.

DCIT 10(3)(2), Mumbai
[Erstwhile DCIT Circle -02, Noida]
217, 2nd Floor, Aaykar Bhavan, M.K. Road,
Mumbai – 400 020 - Respondent

Appellant by : Shri Anuj Kishnadwala
Respondent by : Shri H.M.Bhatt

Date of Hearing : 18/06/2024
Date of Pronouncement : 18/06/2024

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER :

The assessee has filed this appeal challenging the order dated 13/08/2018, passed by learned CIT (A), Noida-1 and it relates to the assessment year 2013-14. The assessee is challenging the decision of learned CIT(A) in confirming the penalty of Rs.17,00,000/- levied by the Assessing Officer u/s. 271(1)(c) of the Act.

2. The ld. Counsel appearing on behalf of the assessee submitted at the outset that the assessee has settled this dispute under Direct Tax Vivad Se Vishwas Act, 2020. Accordingly, he prayed that the Bench may permit the assessee to withdraw the appeal.

3. We have heard the ld. Departmental Representative. Having regard to the submissions made by ld. A.R, we allow the assessee to withdraw the appeal.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18th June, 2024.

Sd/-

(SUNIL KUMAR SINGH)
JUDICIAL MEMBER
Mumbai, Date : 18th June, 2024

Sd/-

(B.R. BASKARAN)
ACCOUNTANT MEMBER

Vm

Copy to :

- 1) The Applicant
- 2) The Respondent
- 3) The PCIT/CIT concerned
- 4) The D.R, "C" Bench, Mumbai
- 5) Guard file

By Order

Dy./Asstt. Registrar
I.T.A.T, Mumbai